# **NOTICE**

Please take notice that Hon'ble Division Bench No.01 comprising Hon'ble the Chief Justice and Hon'ble Mr. Justice Sujit Narayan Prasad will not sit today i.e on 19.04.2022. Cases listed before Their Lordships shall remain stand over. Urgent matters, if any, listed before Their Lordships may be mentioned before Hon'ble Division Bench No.02 comprising Hon'ble Mr. Justice Aparesh Kumar Singh and Hon'ble Mr. Justice Deepak Roshan in court No.12.

Please take further notice that Hon'ble Mr. Justice Sujit Narayan Prasad will sit single today i.e on 19.04.2022 at 11.00 A.M. and take up the cases listed before His Lordship in the notified List.

By Order,

Sd/-

Dated the 19<sup>th</sup> April,2022 High Court of Jharkhand, Ranchi (Debasis Mohapatra)
Joint Registrar (L&C)

# NOTIFIED CASES CAUSELIST For Tuesday The 19th April 2022

# COURT NO. 2

# SINGLE BENCH (BENCH ID-24812)

#### AT 11:00 AM

# HON'BLE MR.JUSTICE SUJIT NARAYAN PRASAD

1. CM P./811/2019		Orders(with defect)							
Conf.   Conf.   Procedure   1995   Procedure   19	1	C.M.P./811/2019	VS	ANAND KR SINHA	ATANU BANERJEE				
2 C.M.P./813/2019		CODE OF CIVIL PROCEDURE 190							
VS	2			ANAND KR SINHA	SANIFFV THAKUR				
CMP_1998/2019   YAKUB HASSA PURTI	_	······································	VS	7	<i>0.</i> , <i>1.</i>				
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ANR VS GITA DEVI  INDIAN SUCCESSION ACT, 1925  11 W.P(C)/1925/2013 RAM PRAVESH MAHTO RAM SUBHAG SINGH NUPUR SINGH  THE STATE OF JHARKHAND AND ORS  IA NO, 748/2014 (For Misc.)	<u>Admission</u>								
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11 W.P(C)/1925/2013 RAM PRAVESH MAHTO RAM SUBHAG SINGH NUPUR SINGH  VS THE STATE OF JHARKHAND AND ORS  IA NO, 748/2014 (For Misc.)									
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IA NO, 748/2014 (For Misc.)				NUPUK SINGH					
CEILING-00	IA NO, 748	8/2014 (For Misc.)							

12	W.P(C)/2383/2013  RENT CONTROL-00	XAVIER INSTITUTE OF TRIBAL EDUCATION REPRESENTED BY ITS SECRETARY FR E A AUGUSTINE S J VS INDUSTRY DEPARTMENT	INDRAJIT SINHA AJAY KUMAR SAH KRISHANU RAY ARPAN MISHRA	RAM CHANDRA PRASAD SAH AMRITA KUMARI AJIT KUMAR RICHA SANCHITA DR.ASHOK KR.SINGH LAXMI MURMU VISHAL KUMAR NAVIN KUMAR G.P. IV		
13		CMT CHAILA DEVI ALIAC CHAILA	DACLIMI KLIMAD	DAM NIVAC DOV		
13	W.P(C)/2404/2013	SMT SHAILA DEVI ALIAS SHAILA KUMAR AND ANR <b>VS</b> RAILWAYS	RASHMI KUMAR MILAN KUMAR BHAIYA VISHWAJEET KUMAR. ARVIND KR SINGH	RAM NIVAS ROY GANESH PATHAK MAHESH TEWARI		
	PUBLIC PREMISES (EVICTION OF	UNAUTHORISED OCCUPANTS) ACT,1971				
14	C.M.P./823/2019	S K KHALIQUZZAMAN <b>vs</b> ZEENAT KAUSER	AMRITA SINHA	SHRAVAN KUMAR		
	CODE OF CIVIL PROCEDURE, 1908					
15	C.M.P./906/2019	BIRENDRA KUMAR SINGH <b>VS</b> STATE OF JHARKHAND	RUCHI RAMPURIA	AJIT KUMAR		
	CODE OF CIVIL PROCEDURE, 1908					
16	Cont.(CvI)/102/2020	CHANDA DEVI <b>VS</b> THE STATE OF JHARKHAND	ARVIND KUMAR CHOUDHARY SEEMA KASHYAP ROHIT AGARWAL	KRISHNA SHANKAR ASHISH KR SHEKHAR		
	CONTEMPT OF COURTS ACT 197					
17	Cont.(CvI)/23/2021	VIJAY YADAV <b>vs</b>	RASHMI KUMAR	MITHILESH SINGH		
		THE STATE OF JHARKHAND				
	CONTEMPT OF COURTS ACT 1971					
18	Cont.(CvI)/94/2021	BINTA DEVI <b>VS</b> THE STATE OF JHARKHAND	RAJESH KUMAR Rashmi Lal	PRAKASH CHANDRA ROY		
	CONTEMPT OF COURTS ACT 197					
19	C.M.P./389/2021	SHRI KRISHNA LAXMI STEEL UDYOG PVT LTD THROUGH ITS DIRECTOR DAVINDER KUMAR VS	RAJEEV RANJAN TIWARY RANJIT KUMAR TIWARI	RAJIV RANJAN RAM CHANDRA PRASAD SAH		
		THE STATE OF JHARKHAND THROUGH THE DEPTT OF INDUSTRIES MINES AND GEOLOGY				
	CODE OF CIVIL PROCEDURE, 1908					
20	Cont.(CvI)/625/2021	JOBA DEVI  VS  STATE OF IHABEHAND	AMIT KR VERMA	MITHILESH SINGH		
	CONTEMPT OF COURTS ACT 197	STATE OF JHARKHAND '1				